

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. NO: 48/2005.

Dated: 31st January, 2005.

HON'BLE SHRI S.P. ARYA MEMBER(A)

Mani Ram aged about 50 years, son of Sri Jagannath Resident of Laulai Ka Purwa, Chinhat Lucknow, at present residing at Kasba Malhaur, Near Malhaur Railway Station, Lucknow.

....Applicant.

BY Advocate Shri Surendran P.

Versus

1. Union of India through the General Manager, Northern Railway, New Delhi.
2. Divisional Railway Manager, Northern Railway, Lucknow.
3. Chief Workshop Engineer (Mechanical) Northern Railway, Baroda House, New Delhi.
4. Chief Works Manager, Carriage & Wagon Shop, Northern Railway, Alambagh, Lucknow.
5. Deputy Chief Mechanical Engineer (Works), Carriage & Wagon Shop, Northern Railway, Alambagh, Lucknow.

....Respondents.

BY Advocate Shri B.B. Tripathi for Shri N.K. Agarwal.

Order (Oral)

BY Hon'ble Shri S. P. Arya, Member(A)

The applicant by this O.A. seeks for quashing the dismissal order dated 18.8.2004 and striking off the name of the applicant from the rolls of the concerned works by order dated 19.8.2004.

2. The counsel for the parties have been heard. It is found that the applicant has already ~~been~~ moved an appeal to the competent authority on 9.9.2004. Six months has not yet ^{been} expired. The O.A. is premature. Respondents

may decide the appeal within a period of two months.

The applicant may approach this forum again if his grievances still persist after disposal of the appeal.

3. Accordingly, the O.A. is disposed off. No costs.

20/3/2011
(S.P. Arya)

Member(A)

V.